

योजनाएं शामिल हैं। इन जिलों के लिए स्वीकृत किए गए निर्माण कार्यों की सूची सभा-पटल पर रखी जाती है। [प्रश्नसमय में रखी गयी। देखिये संख्या LT-762/71]

(ख) इस बात की जानकारी नहीं है कि पाली जिले में कितने सिंचाई कार्य अपूर्ण पड़े हुए हैं। तथापि, ऐसे कई कार्यों को कार्यान्वित करने के लिए त्वरित योजना के अन्तर्गत शामिल किया गया है।

(ग) राजस्थान सरकार ने बताया है कि चालू वर्ष के लिए कार्यक्रम जिला परिषदों के प्रमुखों तथा पंचायत समितियों के प्रधानों के परामर्श से तैयार किया गया है। केन्द्र ने हाल ही में राज्यों को सलाह दी है कि वे त्वरित योजना के सम्बन्ध में गठित की जाने वाली समन्वय समितियों में संसद सदस्यों को शामिल करें।

Construction of Ships and Grain Godowns in Bulandshahr (Uttar Pradesh)

6303. SHRI HARI SINGH: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Food Corporation of India has finalised a plan to build silos and grain godowns at Bulandshahr in Uttar Pradesh;

(b) if so, what amount of money is being earmarked for that project; and

(c) whether land has been acquired for this purpose?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): (a) Conventional godowns with a capacity of 10,000 tonnes are proposed to be constructed at Bulandshahr and there is no proposal to construct any silo there.

(b) The cost of construction, excluding the cost of land and other services, is estimated to be Rs. 14,35,400. The total outlay, is, however, estimated to be about Rs. 20 lakhs.

(c) Land is being acquired.

Study of Conditions of Farmers by Indian Council of Agricultural Research

6304. SHRI RANABAHADUR SINGH: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Indian Council of Agricultural Research is carrying out any studies regarding the overall economic conditions of the farmers as the producing units in the country;

(b) if so, whether the Indian Council of Agricultural Research have come to any conclusions; and

(c) the details thereof and the regions where such studies have been made?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): (a) to (c). Some studies have been undertaken by the Indian Agricultural Research Institute in the recent years to assess the effect of improved agricultural technology on economic conditions of the farmers. These studies have indicated that by the adoption of modern technology, which includes use of high-yielding, shortduration varieties of crop plants, fertilisers, improved agricultural practices based on agro-climatic conditions, better water management and irrigation, adequate plant protection measures and adoption of the system of multiple and relay cropping, the income of the farmer can be increased from Rs. 1000-1500 to Rs. 10,000 per hectare per annum.

No specific study has, however, been conducted by the Indian Council of Agricultural Research regarding the overall economic conditions of the farmers as the producing units in particular regions or in the entire country.

Criteria of Appointment of Farmers on All India Consultative and Advisory Bodies

6305. SHRI RANABAHADUR SINGH: Will the Minister of AGRICULTURE be pleased to state:

(a) the guidelines followed by Government while appointing farmers on All-India basis on the Consultative and Advisory Bodies;

(b) whether many of these appointments

have been made of people for whom agriculture is one of the means of livelihood; and

(c) if so, the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): (a) to (c). The information is being collected and will be laid on the Table of the Sabha.

Arrears of Employees' Provident Fund with Employers

6306. SHRI S. M. BANERJEE:
SHRI M. RAM GOPAL REDDY:
SHRI BHOGENDRA JHA:

Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether the Provident Fund arrears due from the Employers throughout the country have mounted to Rs. 15 crores;

(b) if so, the steps taken by Government to realise the same; and

(c) the number of employers who have been prosecuted in this regard?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR): The administration of the Employees' Provident Fund is the concern of the Central Board of Trustees set up under the Employees' Provident Funds and Family Pension Fund Act, 1952 and not the direct concern of the Central Government. The Provident Fund authorities have intimated as under:—

(a) and (b). At the end of December, 1970, a sum of about Rs. 15.76 crores of provident fund contributions was in default in respect of un-exempted establishments. Legal action by way of prosecution and recovery proceedings under the provisions of the Employees' Provident Funds and Family Pension Fund Act, 1952, is taken against defaulting unexempted establishments. In suitable cases, complaints are filed under Section 406/409 of the Indian Penal Code. Penal damages are also levied under section 14-B of the Employees' Provident Funds and Family Pension Fund Act, 1952. In the case of establishments under the Authorised Controllers, the question of speedy settlement of arrears is taken up with the State and Central Governments.

(c) Up to 31-12-1970 the number of prosecutions launched under Section 14 of the Employees' Provident Funds and Family Pension Fund Act 1952 stood at 40,641.

Recovery of Arrears on Account of Sugarcane Price from Sugar Mills in U. P., Bihar and Tamil Nadu

6307. SHRI S. M. BANERJEE: Will the Minister of AGRICULTURE be pleased to state:

(a) what further progress has been made to recover the sugarcane price arrears from the sugar mills in U. P., Bihar and Tamil Nadu;

(b) whether a definite date has been given to them for the clearance of these dues; and

(c) if not, what other alternative action has been taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SHER SINGH): (a) The latest position of cane price due, price paid and balance due for the cane purchased during 1970-71 season as well as the arrears of cane price for the previous seasons in respect of sugar factories in Bihar, Tamil Nadu and Uttar Pradesh is given below:—

	Bihar	Tamil Nadu	Uttar Pradesh
	as on	as on	as on
	7-7-71	30-6-71	30-6-71
	(Figures in lakh rupees)		
Total price due for cane purchased during 1970-71.	2415.29	2182.13	10019.71
Cane price paid.	2164.35	1670.00	8655.75
Balance cane price due.	250.94	512.13	1364.01
Arrears of cane price for previous seasons	36.96	2.85	262.38

(b) and (c). The Government of Bihar have issued recovery certificates under the Bihar and Orissa Public Demands Recovery Act, 1914 against 17 defaulting factories and have launched prosecutions against six of them under the Sugarcane (Regulation of Supply and Purchase) Ordinance 1971. They are also issuing strict instructions to the default-